

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 403**  
**IB/289/ND/2020**

**IN THE MATTER OF:**

M/s Eastern Interiors and Furnishers	...	Applicant
Versus		
Ripples Engineering Pvt Ltd	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 03.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Sanjeev Kumar Choudhary  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **29.05.2024**.

**Sd/-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**